

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Civil Review No.72 of 2020**

Union of India through the General Manager, East
Central Railway, Hajipur & Anr. **Petitioners**

Versus

M/s Steel Authority of India Limited, Bokaro
..... **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. V. K. Sinha, Advocate
For the O.P. : Mr. Rajesh Kumar, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

04/Dated: 03rd September, 2021

1. Issue notice to the opposite party.
2. Mr. Rajesh Kumar, learned counsel, accepts notice on behalf of the SAIL/ O.P and undertakes to file the *vakalatnama* on behalf of opposite party within two weeks.
3. As jointly prayed for, put up this case after two weeks.

(Rajesh Kumar, J.)

Chandan/-